

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 798 of 2004

Jabalpur, this the 2nd day of November, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Ved Prakash Gupta, son of Shri
Tulsidas Gupta, aged about 52 years,
Resident of E-45, CAT Colony, Indore. Applicant

(By Advocate – Shri M.K. Verma on behalf of Shri Pushpendra Singh)

V e r s u s

1. Union of India,
through the Secretary,
Department of Atomic Energy,
Government of India,
Anushakti Bhawan, CSM Marg,
Mumbai.
2. The Director, Centre for Advanced Technology,
Department of Atomic Energy,
Government of India, Indore. Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman –

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has challenged the order of the disciplinary authority dated 8th October, 2003 (Annexure A-29), whereby the applicant has been imposed the penalty of compulsory retirement from service, with immediate effect. The applicant has filed an appeal challenging the order of the disciplinary authority on 19.11.2003 (Annexure A-30). Till now the appeal has not been decided. The applicant has not exhausted all the departmental remedies available to him.
3. In the facts and circumstances of the case, and even without going into the merits of the case, we deem it appropriate to direct the respondents to consider and decide the appeal of the applicant dated

19.11.2003 (Annexure A-30) without taking the plea of limitation, by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. We do so accordingly.

4. The learned counsel for the applicant has stated that the applicant is still in occupation of the Government accommodation allotted to him. He has submitted that he may be allowed to continue in the Government accommodation till his appeal is decided by the respondents. Accordingly, the respondents are directed to permit the applicant to continue in the Government accommodation till his appeal is decided by them.

5. Accordingly, the Original Application stands disposed of at the admission stage itself.

**(Madan Mohan)
Judicial Member**

“SA”

(M.P. Singh)
Vice Chairman

पृष्ठांकन सं. ओ/व्या.....जलतपुर, दि.....
पत्रिलिपि लालोदीप्ति:-

(1) सहिव, उमा चतुर्वेद, विद्यालय नियंत्रक, चांदलपुर
 (2) आवेदक ई/सै. वि. अ. द्वारा दाखिल MR. Verma
 (3) प्रस्तुति श्री. विजय, चू. द्वारा दाखिल
 (4) अध्यक्ष, विद्यालय, जटापुर, उपज़िल्हा उ. संघर्षकारी
 संघर्षकारी अधिकारी अधिकारी अधिकारी अधिकारी अधिकारी अधिकारी

Issued
on 9-11-04
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